



2026:AHC:26382

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 515 of 2026

Om Prakash And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Jay Prakash Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioners and Mr. Hari Mohan Srivastava, learned Additional Chief Standing Counsel for the State-respondents.

2. The instant petition has been filed for mandamus directing the respondent no.2/ Board of Revenue, U.P. at Prayagraj to decide the Revision No.,2062 of 2021, Computerized Case No.AL20210149002062 (Shivram and other vs. Additional Commissioner, Agra Division, Agra), under Section 333 of U.P.Z.A. & L.R. Act within stipulated period.

3. Learned counsel for the petitioners submitted that the aforementioned revision filed by respondent nos.3 & 4 impleading the petitioners as opposite party arising out of proceeding under Section 116 of U.P. Revenue Code, 2006 is pending before Board of Revenue since 2021. He further submitted that the copy of order sheet of the case has been annexed as Annexure No.2 to the petition in order to demonstrate that the case is not proceeding expeditiously.

4. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.2/ Board of Revenue, U.P. at Prayagraj is directed to decide the aforementioned Revision No.,2062 of 2021, Computerized Case No.AL20210149002062 (Shivram and other vs. Additional Commissioner, Agra Division, Agra), under Section 333 of U.P.Z.A. & L.R. Act after giving an opportunity of hearing to the parties in accordance with law expeditiously preferably within a

period of three months from the date of production of certified copy of this order before him.

5. Accordingly, the writ petition is finally ***disposed of.***

(Chandra Kumar Rai,J.)

February 6, 2026

Rameez